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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3080/2020**

COURT ON ITS OWN MOTION Petitioner
Through: Court on its own motion

versus

GOVT OF NCT OF DELHI & ANR Respondents
Through: Mr. Kanwal Jeet Arora, Member
Secretary, DSLSA
Mr. Sandeep Goel D.G. (Prisons)
Mr. Rahul Mehra, Standing Counsel
(Criminal) with Mr. Chaitanya
Gosain, Advocate

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL
HON'BLE MR. JUSTICE TALWANT SINGH

O R D E R

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18.02.2021

The present matter has been taken up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

1. Mr. Kanwaljeet Arora, Member Secretary, Delhi State Legal Services Authority has informed this Court that the High-Powered Committee, in its meeting convened on 17.02.2021 at 05:00 pm has decided not to recommend the further extension of interim bails granted to 3499 UTPs under various criteria laid down by the HPC in its previous meetings.

2. He further informed the court that vide minutes of meeting dated 14.01.2021 while recommending extension of interim bails to 3499 UTPs, it was resolved that the same was being done for last time and these UTPs were granted liberty to move to their respective courts seeking extension of interim bails, or for seeking regular bails. He also informs that vide minutes of the Meeting held yesterday this point was reiterated.

3. He informs this Court that as the meeting of HPC was held yesterday only i.e. on 17.02.2021 at 05:00 pm, therefore the Minutes of the meeting of HPC are yet to be signed by the members.

4. Mr. Kanwal Jeet Arora, Member Secretary, Delhi State Legal Services Authority is directed to place on record of this Court the Minutes of Meeting of HPC held on 17.02.2021 before the next date of hearing.

5. Mr. Sandeep Goel Director General (Prisons) has informed this Court that the interim bails granted to 3499 UTPs is going to expire with the efflux of time with effect from 20.02.2021 onwards.

6. In view of these circumstances, the interim bails granted to 3499 UTPs expiring with effect from 20.02.2021 stand extended for a further period of 15 days from the dates when their respective interim bails shall expire.

7. The Director General (Prisons) shall ensure that, this order is conveyed to all the 3499 UTPs by telephone, as well as, through all other available modes. Mr. Kanwal Jeet Arora, learned Member Secretary, DSLSA shall coordinate with the Director General (Prisons) in this regard.

8. List on 03.03.2021

9. A copy of this order be provided to the Director General (Prisons), Mr. Rahul Mehra, Standing Counsel (Criminal) and Mr. Kanwal Jeet Arora, learned Member Secretary, DSLSA electronically for compliance and be also uploaded on the website of this Court forthwith.

SIDDHARTH MRIDUL, J

TALWANT SINGH, J

FEBRUARY 18, 2021/dn